

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

04/12/2018

O.A./260/520/2018

FOR INTERIM PRAYER

K C PALEI

-V/S-

M/O RAILWAYS

ITEM NO:10

FOR APPLICANTS(S) Adv. : MR.N.R.ROUTRAY

FOR RESPONDENTS(S) Adv.: MR.T.RATH

Notes of The Registry	Order of The Tribunal
	<p>Heard Mr.N.R.Routray, learned counsel for the applicant. Mr.Routray submitted that the applicant has retired from service on 30.6.2006 vide order at A/1, but he is yet to receive his DCRG amount to the tune of Rs.1,18,464/- till date. Mr.T.Rath, learned Standing Counsel for the Respondents submitted that there must be some reason for not releasing DCRG amount of the applicant. However, he requested for time to obtain instructions from the Respondents. Mr.Routray submitted that the applicant has filed a representation dated 8.3.2018 at A/2 to Respondent No.2 and his present grievance would be addressed if a direction is given for disposal of the same. In view of the submission of the learned counsel for the applicant, without expressing any opinion on the merit of the O.A., we direct Respondent No.2/competent authority to dispose of the representation dated 8.3.2018 (A/2) within a period of two months from the date of receipt of copy of this order. If the applicant is found entitled for the DCRG , the same should be paid to him along with interest as per the extant rules within the period as stipulated above.</p>

With the above direction, the O.A. is disposed of at the admission stage itself. No costs.

On the prayer made by the learned counsel for the applicant copy of this order along with the Paper Book of O.A. be sent to Respondent Nos. 2 & 3 for which Mr.Routray undertakes to file the postal requisites. Free copy of this order be made over to learned counsel for both the sides.

( SWARUP KUMAR MISHRA)  
MEMBER (J)

( GOKUL CHANDRA PATI)  
MEMBER (A)

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